BOMBAY .-- CANTONMENT BAZAARS.

ACT No. IV. OF 1854.

[Passed on the 3rd February, 1854.

1. Superintendent of Bazaars may execute a sentence in the Criminal or Excise branch of his duty without submitting his proceedings to the Commanding Officer, in specified petty cases.

An Act relating to the execution of Sentences in petty cases by Superintendents of Bazaars in the Presidency of Bombay.

Whereas the rule which prohbits a Superintendent of Cazarrs in the Presince of Bombay from executive my sentence in the Criminal or Excise branches of his duties, until he has submitted his proceedings to the Commanding Officer, and which requires that trials before a Superintendent of Bazaars shall be recorded as usual on Courts Martial, has been found to be productive of unnecessary inconvenience and delay in petty cases, and it is expedient to abolish the rule in such cases; It is hereby enacted as follows:

I. So much of Section XXX. Regulation XXII. 1827 of the Bombay Code, as enacts that the Superintendent of Bazaars shall not execute any sentence in the Criminal or Excise branch of his duties until he has submitted his proceedings to the Commanding Officer, and that his trials shall be recorded in writing as usual on Courts Martial, is hereby repealed so far as it shall relate to any sentence which shall hereafter be passed by any Superintendent of Bazaars by which any fine not exceeding three rupees, or any imprisonment not exceeding three days, shall be ordered.